

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:974
ANSWERED ON:28.11.2011
MINIMUM WAGES FOR DOMESTIC WORKERS
Hussain Shri Syed Shahnawaz

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has recommended minimum wages on hourly basis for the domestic workers in the country;
- (b) if so, the details thereof;
- (c) whether leave, insurance and other benefits have also been included; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) & (b): Domestic work falls under the purview of State sphere. State Governments are empowered to include domestic work as Scheduled Employment under the Minimum Wages Act, 1948. The Central Government has requested the State Governments to take necessary steps for inclusion of domestic work as Scheduled Employment and fix minimum rates of wages for domestic workers. A statement indicating the minimum wages for domestic workers notified by some of the States is given at Annexure.

(c) & (d): The Government has constituted a Task Force to evolve a policy framework for domestic workers in the context of regulatory mechanism and for providing social security. The Task Force has now submitted its report recommending certain measures for safeguarding their rights and welfare. The Task Force has also formulated draft National Policy for Domestic Workers. The report and the draft National Policy are being examined by the Government.